

The Hindu

Make citizenship to Chakma, Hajongs in Arunachal final: NHRC

<https://www.thehindu.com/news/national/other-states/make-citizenship-to-chakma-hajongs-in-arunachal-final-nhrc/article65439308.ece>

The National Human Rights Commission (NHRC) on Friday has asked the Centre and the Arunachal Pradesh government to finalise the conferment of citizenship rights to the eligible people of Chakma and Hajongs tribes as ordered by the Supreme Court.

The apex court in 1996 and 2015 ruled in favour of granting citizenship to the members of the two communities settled in Arunachal Pradesh in the 1960s after they were displaced by a dam in East Pakistan (now Bangladesh). The Chakmas are Buddhists, and the Hajongs are Hindus.

The NHRC issued the directive after hearing a joint complaint from the **Chakma & Hajong** Elders' Forum of Arunachal Pradesh (CHEF) and the Chakma Development Foundation of India (CDFI) on May 17. The Centre and the State government were asked to complete the exercise within three months.

The commission said the migrants needed to be protected and their claims of citizenship considered according to applicable procedure. It said they could not be discriminated against in any manner pending formal conferment of citizenship rights.

The CHEF and CDFI had in their May 22 complaint with the NHRC said none of the 4,637 citizenship applications from the Chakmas and Hajongs during 1997-2003 had been processed despite two Supreme Court's orders.

Hearings were held on 3,827 applications out of which only 1,798 were forwarded by the State government to the Ministry of Home Affairs (MHA), but no decision was taken in the last 26 years, the two organisations said. They cited Rule 12 the Citizenship Rules, 2009, that requires the local authorities to forward the citizenship applications within 120 days.

"All the 1,798 applicants had produced relevant documents such as ration cards, police verification reports and land possession certificates. None of them had any criminal cases against them," CHEF general secretary, Pritimoy Chakma said.

He said the applications of the original migrants were not processed while their descendants were enrolled as voters in the frontier State.

"The registration of the complaint by the NHRC is a step in the right direction for addressing disingenuous means adopted by Arunachal Pradesh and the Union of India

to not implement the Supreme Court judgements in the last 26 years,” CDFI founder Suhas Chakma said.

In 2021, the CDFI had petitioned Prime Minister Narendra Modi and Rashtriya Swayamsevak Sangh chief Mohan Bhagwat against the alleged racial profiling of 65,000 Chakmas and Hajongs and the State government’s move to relocate them outside the State through an illegal census.

opindia

Forced conversion to Islam of two BJP workers as 'punishment' by TMC, police apathy and more: What Kolkata HC order says, ordering CBI/NIA probe

<https://www.opindia.com/2022/05/kolkata-hc-transfers-case-cbi-nia-bjp-leaders-converted-islam-by-tmc-punishment-order/>

After their complaint was torn up and the "civic volunteer", the order says, "A complaint has thereafter been addressed to the Superintendent of Police, Malda, on December 8, 2021. The S.P., Malda also did not take any steps. The petitioners, thereafter, complained with the Chairman, National Human Rights Commission and the other respondents herein".

West Bengal was thrown into post-poll violence by TMC goons after BJP lost the Assembly Elections in 2021. Several hundred and thousands of BJP workers were murdered, raped, and driven out of their homes. Rampant arson and violence against political opponents became the order of the day by TMC goons. Amidst the chaos, a shocking case emerged where two BJP workers went missing. They were allegedly forcefully converted to Islam for supporting BJP in the state.

The Calcutta High Court transferred the case to CBI and NIA after serious lapses in the investigation were detected in a case where the two BJP leaders were supposedly given a "punishment" for supporting BJP, by forcefully converting them to Islam.

The order makes several scathing observations and details the police apathy that the wives of the two leaders had to face when they tried to file a complaint in the case after their husbands went missing.

The petitioners in the case were two sisters, whose husbands, both brothers, were BJP leaders. Their husbands went missing on the 24th of November 2021. After that, the sisters filed two complaints, first at the Mothabari Police Station and subsequently to the Kaliachak Police Station. It has been submitted in court that one complaint that was filed was received by the police station, however, was torn up by a "civic volunteer". The order says, "The said civic volunteer also informed the petitioners that their husbands have converted to Islam".

The allegations by the petitioner, the two wives, in this case, is that their husbands were forcefully converted to Islam as a punishment for supporting a rival party (presumably by TMC goons for supporting BJP). They have alleged that the conversion took place either under threat and intimidation or under the influence of drugs.

Court order

After their complaint was torn up and the "civic volunteer", the order says, "A complaint has thereafter been addressed to the Superintendent of Police, Malda, on December 8, 2021. The S.P., Malda also did not take any steps. The petitioners, thereafter, complained with the Chairman, National Human Rights Commission and the other respondents herein".

While this points towards severe police apathy and dangerous designs by TMC, the state response in the court was far more shocking.

Md. Galib, counsel for the state of West Bengal, submitted in the court that the two BJP leaders had left their homes due to a domestic dispute and converted to Islam of their own free will. It was submitted that the two were residing at Pratappur, Malda and refused to return home. The counsel further submitted sworn affidavits by the two husbands to prove that they had converted to Islam voluntarily. It was also informed that Gouranga Mondal and Buddhu Mondal now go by the names Gousal Azam and Md. Ibrahim.

The court made a scathing observation about the affidavits submitted, saying that "It is not clear as to why the said affidavits have been affirmed and for what purpose".

Court order

Detailing the police apathy, the court observed, "It is surprising to note that despite receipt of complaints, the IC, Kaliachak PS has not registered FIRs and the Superintendent of Police, Malda has not ordered any steps, as were required to be taken by the Kaliachak Police Station and the Mothabari Police Station, in terms of the decision of the Hon'ble Supreme Court in the case of Lalita Kumari vs Govt. Of U.P. & Ors reported in (2014) 2 SCC 1".

What the Calcutta High Court said while asking CBI and NIA to investigate: Mass forcible conversions, hoarding of arms, counterfeit currency, cross border infiltration and more

The court said that since the CBI and NIA are parties to the case, it would be best for them to investigate the details.

The court said, "Since the NIA and the CBI are the party respondents to the instant proceeding, appropriate inputs may be given from their side as regards the allegations made in the writ petition. The other allegation of random forcible conversion, cross border infiltration, threats and intimidation, inter alia, by accumulation and storage of huge quantities of arms and ammunition and counterfeit currency may also be addressed. The inputs may be given in the form of a report by way of an affidavit. The Superintendent of Police, Malda, shall extend necessary cooperation to the NIA and the CBI in this regard".

Ordering the SP of Malda to extend full cooperation to the NIA and CBI, the court said that these larger allegations might not be directly related to the immediate allegations of the forcible conversion of 2 BJP leaders to Islam by TMC goons, however, they appear vitally linked to the case.

Further, the court directed the SP of Malda to submit a detailed report about the allegations levelled by the two petitioners about the forcible conversion and abduction of their husbands.

“The SP, Malda shall independently submit a detailed report by way of affidavit, on the adjourned date on the allegations of the petitioners, the steps taken by the police, any preliminary enquiry report or any other vital information that will be necessary for the determination of the issues in the writ petition. A detailed chronology of events before and after receipt of complaints from the petitioners may also be set out by the SP”, the court said.

Most importantly, the Court directed the Malda police to review their security arrangements since the two women fear that their lives might be in danger.

The next hearing in the case will be held on June 21st, 2022.

The original complaint by the petitioners about the forceful conversion of their husbands, BJP leaders, to Islam, by TMC goons

In the original complaint by the women, whose husbands had been abducted, the women had detailed how they had worked for BJP during the 2021 Assembly Elections and so had their husbands. They have also directly blamed the TMC for threats, intimidation and the forceful conversion of their husband to Islam.

In the complaint, the women say categorically that they had faced threats and intimidation from goons belonging to the TMC because they had worked for BJP in the Assembly Elections. They had further said that their husbands were under constant pressure from Muslim persons owing allegiance to TMC to convert to Islam. She says that such threats continued for several months.

Hindustan

बेला बॉयलर ब्लास्ट: जिला प्रशासन ने मानवाधिकार आयोग को सौंपी रिपोर्ट

<https://www.livehindustan.com/bihar/muzaffarpur/story-bela-boiler-blast-district-administration-submitted-report-to-human-rights-commission-6525269.html>

बेला औद्योगिक क्षेत्र के फेज-2 में बॉयलर फटने से सात मजदूरों की मौत मामले में जिला प्रशासन की ओर से राष्ट्रीय मानवाधिकार आयोग को रिपोर्ट सौंपी गई है। इसमें जानकारी दी गई है कि मृतकों के आश्रितों को मुआवजा भुगतान हो चुका है जबकि घायलों को मुआवजा भुगतान की प्रक्रिया जारी है। रिपोर्ट मिलने के बाद आयोग ने मामले में शिकायतकर्ता अधिवक्ता एसके झा से प्रतिउत्तर की मांग की है। इसके लिए आठ जुलाई तक की तिथि निर्धारित की है।

मामले में 15 जुलाई को आयोग के समक्ष सुनवाई होगी। घटना के बाद मृतकों के आश्रितों व घायलों को मुआवजा भुगतान व दोषियों पर सख्त कार्रवाई की मांग को लेकर अधिवक्ता ने आयोग में परिवाद दर्ज कराया था। उन्होंने बताया कि जिला प्रशासन की रिपोर्ट में कुल मृतकों की संख्या सात और घायलों की संख्या दो बताई गई है। वहीं, बॉयलर इंस्पेक्टर कैलाश प्रसाद सिंह की रिपोर्ट में मृतकों की संख्या करीब छह और घायलों की संख्या छह बताई गई है। इस संबंध में अपर समाहर्ता (आपदा प्रबंधन) डॉ. अजय कुमार ने बताया कि घटना में सात की मौत हो गई थी। छह को मुजफ्फरपुर व एक को सारण जिला प्रशासन के माध्यम से मुआवजा दिया गया है। घटना में सात लोग घायल हुए थे। इसमें तीन मामूली रूप से घायल हुए थे। घायलों को प्रधानमंत्री आपदा राहत कोष से मुआवजा भुगतान होना है। इसके लिए जांच चल रही है। अधिवक्ता ने बताया कि दोनों अधिकारियों की रिपोर्ट में घायलों व मृतकों की संख्या अलग-अलग है। इस संबंध में जल्द ही आयोग के समक्ष रिपोर्ट दाखिल की जाएगी।

The Economic Times

NHRC directs MHA to examine compliance order passed by SC over citizenship

<https://economictimes.indiatimes.com/news/india/nhrc-directs-mha-to-examine-compliance-order-passed-by-sc-over-citizenship/articleshow/91701569.cms>

The National Human Rights Commission (NHRC) on a joint complaint from the Chakma & Hajong Elders' Forum of Arunachal Pradesh (CHEF) and the Chakma Development Foundation of India (CDFI) directed the Ministry of Home Affairs and the State Government of Arunachal Pradesh "to examine the compliance of order passed by the Supreme Court in WP (Civil) No.510/2007 to confer citizenship within three months and do the needful in case any part of the order of the Supreme Court of India still remains un-complied with" and inform the NHRC within eight weeks.

The Supreme Court in its order dated 17 September 2015 in WP (Civil) No.510/2007 had directed "the Government of India and the State of Arunachal Pradesh to finalize the conferment of citizenship rights on eligible Chakmas and Hajongs and also to ensure compliance of directions in judicial decisions referred to in earlier part of this order for protection of their life and liberty and against their discrimination in any manner preferably within three months." In 1995, the NHRC approached the Supreme Court for protection of the lives and liberties of the Chakmas and Hajongs.

The CHEF and the CDFI in their joint complaint to the NHRC on 22 March 2022 had stated that the 1996 and 2015 judgments of the Supreme Court were not complied with as on date and not a single citizenship application out of the 4,637 applications submitted during 1997-2003 has been determined. Hearings were held only in 3,827 applications out of which only 1,798 applications were forwarded by the State government of Arunachal Pradesh to the Ministry of Home Affairs but no decision has been taken in the last 26 years. Rule 12 of the Citizenship Rules, 2009 requires the Deputy Commissioner/State Government to forward the citizenship applications within 120 days at the maximum.

"All 1,798 applicants whose applications have been forwarded to the Central government have signed the Oath of Allegiance with incontrovertible documents such as AADHAR card, ration cards, police verification report, father's ID card, land possession certificate, land taxes paid etc. None of these applicants has any criminal cases against them and the police verification reports on their antecedents are clear. Descendants of most applicants such as son, daughters and children have been enrolled as voters based on the documents of the migrants but the original migrants' applications have not been processed". – stated Pritimoy Chakma, General Secretary of the CHEF.

“The registration of this complaint by the National Human Rights Commission as the original petitioner before the Supreme Court for protection of the rights of the Chakmas and Hajongs in 1995 is a historic one and a step in the right direction to address disingenuous means adopted by the State of Arunachal Pradesh and Union of India to not implement the Supreme Court judgments in the last 26 years to deny citizenship to the original migrants and further question the citizenship of their descendants and deny all the rights. This non-implementation of the Supreme Court judgments shall go down in the annals of history as the worst case of racial discrimination, worse than the Apartheid regime in South Africa. When the State and non-State actors take pride for non-implementation of the Supreme Court judgments, there are serious problems whether the country itself is being governed by the rule of law.”- stated Suhas Chakma, Founder of the CDFI.

On 22 March 2022, a delegation of the CHEF and CDFI led by Suhas Chakma had met the full bench of the NHRC to apprise the Commission of various persistent NSE 2.28 % discrimination against the Chakmas and Hajongs including non extension of government social welfare schemes such as Indira Gandhi National Old Age Pension Scheme, Chief Minister Arogya Arunachal Yojana/Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana etc. to the Chakma and Hajong senior.

Daily Pioneer

NHRC, NGT serious over illegal coal mining deaths in Dhanbad

<https://www.dailypioneer.com/2022/state-editions/nhrc--ngt-serious-over-illegal-coal-mining-deaths-in-dhanbad.html>

The National Human Rights Commission (NHRC) and National Green Tribunal(NGT) appear to be serious over illegal coal mining deaths in different parts of Dhanbad . While NHRC has written a letter to deputy commissioner and SSP directing them to file reply within a month regarding illegal mining deaths reported at Muraidih coal mine and BCCL, a team of NGT inspected the illegal mining spots of ECL located at Gopinathpur and Basanti mata mines where several deaths have been reported in last few months while illegal mining.

The NGT team was shocked to note that there were security lapses and that was the main reason for ongoing illegal mining.

NGT representative Rajeev Ranjan though refused to share any information it has come to fore that he has directed the ECL to step up security at different points to check illegal mining. At same time police administration too was instructed the same and the respective police stations were asked to be more vigilant to check such incidents.

Senior police and administrative officials from district besides from DGMS and ECL were present during the visit of a team that also directed to get the entire lease hold area fenced to check infiltration of people in those areas as a part of attempts to check illegal mining .

In the Muraidih case where the death of four persons was reported last year the NHRC has sought a report on it. The issue was reported by an RTI activist in a letter to NHRC in which it was alleged that district authorities were trying to hush up matters and those lost family members yet to get justice.

बॉयलर ब्लास्ट: मानवाधिकार आयोग को सौंपी रिपोर्ट

मुजफ्फरपुर, कार्यालय संवाददाता।
बेला औद्योगिक क्षेत्र के फेज-2 में
बॉयलर फटने से सात मजदूरों की मौत
मामले में जिला प्रशासन की ओर से
राष्ट्रीय मानवाधिकार आयोग को रिपोर्ट

सौंपी गई है।

इसमें जानकारी दी गई है कि मृतकों
के आश्रितों को मुआवजा भुगतान हो
चुका है जबकि घायलों को मुआवजा
भुगतान की प्रक्रिया जारी है। रिपोर्ट

मिलने के बाद आयोग ने मामले में
शिकायतकर्ता अधिवक्ता एसके झा से
प्रतिउत्तर की मांग की है। इसके लिए
आठ जुलाई तक की तिथि निर्धारित
की है। मामले में 15 जुलाई को आयोग

के समक्ष सुनवाई होगी। घटना के बाद
मृतकों के आश्रितों व घायलों को
मुआवजा भुगतान व दोषियों पर सख्त
कार्रवाई की मांग को लेकर अधिवक्ता
ने आयोग में परिवाद दर्ज कराया था।

राज्य मानवाधिकार व राष्ट्रीय बाल अधिकार संरक्षण आयोग से की हंसराज की शिकायत

चंबा चाइल्ड हेल्पलाइन ने उठाया स्कूली बच्चे को थप्पड़ मारने का मामला

जागरण टीम, शिमला: चंबा जिले के चुराह से विधायक एवं विधानसभा



हंसराज • जागरण आर्काइव

उपाध्यक्ष हंसराज की ओर से स्कूल छात्र को थप्पड़ मारने का मामला तुल पकड़ गया है। चंबा चाइल्ड हेल्पलाइन ने इस मामले में हंसराज की शिकायत राज्य मानवाधिकार आयोग व नई दिल्ली स्थित राष्ट्रीय बाल अधिकार संरक्षण आयोग से की है। चाइल्ड हेल्पलाइन की ओर से कपिल शर्मा का कहना है कि इस संबंध में उन्होंने मानवाधिकार आयोग को अवगत करवाया है। जहां से उन्हें इस मामले में उचित कार्रवाई करने का आश्वासन दिया गया है। इसके अतिरिक्त राष्ट्रीय बाल अधिकार संरक्षण आयोग को भी सूचित किया गया है। राज्य मानवाधिकार आयोग ने शिकायत आने की अनभिज्ञता जाहिर की गई है, लेकिन कहा गया है कि यदि आयोग के समक्ष मामला आता है तो निश्चित तौर पर कार्रवाई की जाएगी।

उधर, हिमाचल प्रदेश कांग्रेस कमेटी की प्रवक्ता और राज्य बाल अधिकार संरक्षण आयोग की पूर्व अध्यक्ष किरण धांटा ने भी राष्ट्रीय

• प्रदेश कांग्रेस कमेटी की प्रवक्ता किरण धांटा ने भी भेजी शिकायत

क्या कहता है शिक्षा का अधिकार अधिनियम-2009

शिक्षा का अधिकार (आरटीई) अधिनियम-2009 बच्चों को सजा की इजाजत नहीं देता। इसके अलावा इस एक्ट की धारा-17 बच्चों को किसी भी तरह के शारीरिक दंड, मानसिक प्रताड़ना व भेदभाव को प्रतिबंधित करती है। साथ ही जुवेनाइल जस्टिस एक्ट-2015 की धारा-82 में भी यह परिभाषित है। विद्यार्थी को शारीरिक सजा देकर जो आरटीई की उपधारा (1) को तोड़ता है, उसके खिलाफ सेवा नियमों के तहत अनुशासनात्मक कार्रवाई का प्रविधान है। अभिभावक चाहे तो पिटाई करने वाले के खिलाफ आईपीएस में भी मामला दर्ज करवा सकता है।

बाल अधिकार संरक्षण आयोग से इसकी शिकायत की है। किरण धांटा ने आयोग के राष्ट्रीय अध्यक्ष प्रियांत कानूनगो से फोन पर बात की। उसके बाद लिखित शिकायत भी भेजी है। धांटा ने कहा कि मुख्यमंत्री, राज्य बाल अधिकार संरक्षण अधिकार आयोग को इस पर संज्ञान लेना चाहिए था।

वहीं, प्रदेश कांग्रेस ने विधानसभा उपाध्यक्ष हंसराज शर्मा के खिलाफ कानूनी कार्रवाई कर उन्हें पद

• कांग्रेस व एसएफआई ने कहा-विस उपाध्यक्ष को पद से हटाया जाए

हंसराज का व्यवहार निंदनीय व शर्मनाक : भाजपा नेता

संवाद सहयोगी, चंबा : भाजपा किसान मोर्चा के चंबा जिले के महामंत्री नरेश रावत ने कहा कि विधानसभा उपाध्यक्ष डा. हंसराज का स्कूली छात्र से व्यवहार निंदनीय व शर्मनाक है। भारतीय जनता पार्टी का कोई भी कार्यकर्ता व नेता ऐसी हरकत नहीं करता है। इसमें विधानसभा उपाध्यक्ष का कोई कसूर नहीं है। वह जिस कम्युनिष्ट विचारधारा से आए हैं, वहां पर इस प्रकार की भाषा व चलन है। हम पार्टी हाईकमान से मांग करेंगे कि इस मामले में कड़ा संज्ञान लिया जाए। ऐसे मामलों से पार्टी की छवि खराब होती है।

से हटाने की मांग की है। प्रदेश उपाध्यक्ष नरेश चौहान ने कहा कि यह घटना बहुत ही शर्मनाक है।

वहीं, एसएफआई के सचिव विवेक राज ने कहा कि थप्पड़ के दम पर कभी भी बच्चों को संस्कार नहीं दिए जाते हैं। माकपा नेता संजय गौरव शर्मा ने हंसराज को पद से हटाने की मांग की है। उन्होंने कहा कि हंसराज के खिलाफ कानूनी कार्रवाई की जा जाए।

उपायुक्त से भी शिकायत

संवाद सहयोगी, चंबा : जिला चंबा के राजकीय वरिष्ठ माध्यमिक विद्यालय रैला में विधानसभा उपाध्यक्ष डा. हंसराज की ओर से एक छात्र को थप्पड़ मारने व अभद्र व्यवहार करने के मामले में चाइल्ड हेल्पलाइन ने चंबा के उपायुक्त डीसी राणा से शिकायत कर उनके खिलाफ कार्रवाई करने की मांग की है। चाइल्ड हेल्पलाइन समन्वयक कपिल शर्मा ने कहा कि बाल शोषण अधिनियम के तहत छात्र के पिता के खिलाफ भी कार्रवाई होनी चाहिए। पिता ने इस घटना को सामान्य मानते हुए विधानसभा उपाध्यक्ष का समर्थन किया है।

चुराह कांग्रेस ने दिया धरना नारेबाजी भी की

इस मामले में वीडियो वायरल होते ही राजनीति गरमा गई है। चुराह कांग्रेस ने शनिवार को कांग्रेस सेवादल चुराह के अध्यक्ष प्रकाश भुटानी के नेतृत्व में चंबा में धरना प्रदर्शन कर विधानसभा उपाध्यक्ष डा. हंसराज के खिलाफ नारेबाजी की। चंबा के उपायुक्त के माध्यम से एक ज्ञापन राज्यपाल को भेजकर विधानसभा उपाध्यक्ष के खिलाफ कार्रवाई की मांग की गई।

अभिनव सिंह की मां ने लगाया मानवाधिकार हनन का आरोप

धनबाद, प्रतिनिधि। उत्तर प्रदेश के लखनऊ स्थित मटियारी तिराहा चिनहट से गिरफ्तार अमन सिंह का करीबी अभिनव प्रताप सिंह उर्फ अभिनव सिंह उर्फ बडू की मां ने प्रधान जिला एवं सत्र न्यायाधीश राम शर्मा के न्यायालय में मानवाधिकार हनन का आरोप लगाते हुए झारखंड के डीजीपी, धनबाद एसएसपी, डीएसपी, कतरास थाना प्रभारी रणधीर कुमार और पुटकी थाना प्रभारी सरोज कुमार सिंह के खिलाफ वाद दाखिल किया है।

फैजाबाद निवासी ज्योति सिंह ने अधिकारियों के विरुद्ध कार्रवाई और मुआवजे की मांग की है। ज्योति सिंह के

अधिवक्ता दीप नारायण भट्टाचार्य की दलील सुनने के बाद कोर्ट ने सुनवाई के लिए अगली तारीख तय की है। ज्योति सिंह ने कोर्ट में दायर ह्यूमन राइट वाद में आरोप लगाया कि उनके पुत्र अभिनव सिंह को पुलिस ने शूटर अमन सिंह का सहयोगी शूटर बताकर 12 फरवरी 2021 को गिरफ्तार कर जेल भेजा था। जिसके बाद अभिनव सिंह के खिलाफ लगातार झूठा मुकदमा धनबाद पुलिस की ओर से दायर किया जा रहा है। जब किसी मुकदमे में अभिनव को कोर्ट से जमानत मिल रही है, पुलिस दूसरे दिन उसे दूसरे मुकदमे में रिमांड करवा दे रही है।